

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/ 3345 /A

From :- Shri Gautam Baruah,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri B. Chakraborty,
District & Sessions Judge,
Dhemaji.

Dated Guwahati the 22nd September, 2020.

Sub: Earned leave and station leave permission.

Ref:- Your Letter No. DJDH/3459/2020 dated 16.09.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave for 3 (three) days from 21.09.2020 till 23.09.2020 along with station leave permission, with your official vehicle, at your own cost, w.e.f. the afternoon 19.09.2020 till the morning of 24.09.2020 (prefixing 20.09.2020), **subject to submission of your leave application in prescribed format along with leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, the Chief Judicial Magistrate, Dhemaji and in his absence the next senior most Judicial officer present at the station has been allowed to remain in-charge of the office and court of the District & Sessions Judge, Dhemaji during your absence.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo NO.HC.VII-48/2017/ 3347 /A, dated

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.

✓ 2. The Project Manager, Gauhati High Court, Guwahati.


REGISTRAR (VIGILANCE)

Rdga